

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-102**  
IB-209/ND/2024

**IN THE MATTER OF:**

Vishwa Prabha Jain

.....Applicant

**Vs.**

Canara Bank

.....Respondent

**SECTION**

U/s 94(1) of (IBC)

**Order delivered on 26.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv Shankari Mishra, Adv Jyoti Khurana

For the Respondent :

**ORDER**

Ld. Counsel for the Petitioner is present and sought time to file valid AFA of the proposed IRP. Time prayed for is granted. List this matter on **31.05.2024.**

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**